[Shrimati Jahanara Jaipal Singh]

section 27 of the Salar Jung Museum Act, 1961:

- (i) The Salar Jung Museum (Second Amendment) Rules. 1969, published in Notification No. G. S. R. 2246 (English version) and G. S. R. 2249 (Hindi version) in Gazette of India dated the 20th September, 1969.
 - (ii) The Salar Jung Museum (Thi:d Amendment) Rules, 1969, published in Notification No. G. S. R. 2247 (English version) and G. S. R. 2250 (Hindi version) in Gazette of India dated the 20th September, 1969. [Placed In Ilbrary. See No. LT—2003/69]
- (2) A copy of the Annual Report (Hindi and English versions) of the Executive Committee of the Trustees of the Victoria Memorial, Calcutta for the year 1967-68. [Placed in library. See No. LT-2004/69]

Annual Report of Mogul Line Ltd., Bombay etc.

SHRI RAGHU RAMAIAH:

- I beg to lay on the Table :
- A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:
 - (i) Review (Hindi and English versions) by Government on the working of the Mogul Line Limited, Bombay, for the year
 - (ii) Annual Report of the Mogul Line Limited. Bombay for the year 1968 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in library. See No. LT—2005/69]
- (2) A copy of the Merchant Shipping (Examination for Skipper and Second Hand of a Fishing Vessel) Amendment Rules, 1969, published in Notification No. G. S. R. 1929 in Gazette of India dated the 16th August, 1939, under sub-section (3) of section 458 of the Merchant

- Shipping Act, 1958. [Placed in library. See No. LT-2006/69]
- (3) Following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fourth Lok Sabha:
- (i) Supplementary State- Eighth Session, ment No. I 1969.
- (ii) Supplementary Statements Nos. IX, X 1969. and XI
- (iii) Supplementary State- Sixth Session, ment No. VII 1968.
- (iv) Supplementary State- Fifth Session ment No. XIV 1968.
- (v) Supplementary State- Fourth Session, ment No. XX 1968.
- (vi) Supplementary State- Third Session, ment No. XV 1967.
- (vii) Supplementary Statement No. XXII 1967. [Placed in library. See No. LT-2007/69]

Notifications under the Essential Commodities Act etc.

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI D. ERING): On behalf of Shri Annasahib Shinde,

- I beg to lay on the Table-
- A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) Arable Land (Utilisation for Food Crops) Amendment Order, 1968, published in Notification No. S.O. 2030 in Gazette of India dated the 8th June, 1968,
 - (ii) G.S.R. 2541 (Hindi version) published in Gazette of India dated the 1st November, 1969.
 - (iii) G,S R. 2542 (Hindi version) published in Gazette of India dated the 1st November, 1969 making certain amendment to Notification No. G.S.R. 1835 dated the 29th July, 1969.